

Licences and Letters of Intent issued for production to Foreign Indian Companies

10782. SHRI K. PRADHANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether a large number of licences and letters of intent were issued for the production to certain companies both foreign owned and in the Indian private sector; and

(b) the details regarding the names of such companies the dates of issue of licences or letters of intent, the names of the drugs, the production of which was intended, the capacity sanctioned?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a): Only 4 (four) Letters of Intent have been issued to foreign drug companies during the year 1978-79. No Industrial Licence has been issued to any foreign drug company during this period.

In the Indian Private Sector, 43 Letters of Intent and 39 Industrial Licences have been issued during the year 1978-79.

(b) The requisite details are indicated in the Statement laid on the Table of the House. [Placed in Library. See No. LT-4484/79].

Recommendations made at the Conference of Chief Justices on Pay Scales for Subordinate Judiciary

10783. SHRI DHIRENDRANATH BASU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that conference of the Chief Justices in the year 1976 had recommended 'certain pay scales' for subordinate judiciary;

(b) if so, whether Government has any objection in implementing the same; and

(c) if not, the progress/steps taken so far in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir. The Chief Justices' Conference 1976 recommended the following scales of pay for the State Judicial Service:—

(i) Munsifs . Rs. 750—1200

(ii) Sub Judge . Rs. 1300—1500

(iii) Higher Judicial Service . Rs. 1600—2250, with 20% Selection Grade posts to Rs. 2500—2750 of the total number of District Judges.

(b) and (c). The pay scales of the Judicial Service in different States are laid down by the respective State Governments keeping in view, *inter-alia*, the salary structures in other spheres of administration. The recommendations of Chief Justices' Conference 1976 were forwarded to the States by the Government of India, for necessary action.

In so far as the Judicial Services in the Union Territories of Delhi and Goa, Daman and Diu are concerned the existing scales of pay were fixed by the Government of India on the basis of the recommendations of the Third Pay Commission after taking into account all relevant factors including the scales of pay fixed for other services. Disturbance of the existing balance between the judicial and other services would have repercussions on the pay structure of the other cadres in the Union Territories as also of different cadres in the rest of the country. Accordingly it is considered that it would not be possible to unilaterally examine any increase in the scales of pay of the officers belonging to the Judicial Services of the Union Territories in isolation from other services.